

<

SLP(C)No. 11288 OF 2000

ITEM No.3

Court No. 5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA Nos.3-4 in
Petition(s) for Special Leave to Appeal (Civil) No.11288/2000

(From the judgment & order dated 11.1.2000 in CR 25/2000
of The High Court of Delhi at New Delhi)

ZAHIRUL ISLAM Petitioner (s)

VERSUS

MOHD. USMAN & ORS. Respondent (s)

(Appln(s).for restoration & c/delay in filing appl. for restoration)

Date : 29/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)
Dr. Nafis A. Siddiqui,Adv.

For Respondent (s)
Ms. Binu Tamta,Adv.
Ms. Indu Malhotra,Adv.
Ms. Pratibha Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....J
.SP2

Delay is condoned.
The order dated 9.11.2001 is recalled. The S.L.P.
is restored to its file. The application for restoration
is ordered. List in usual course.
Status quo to be maintained, pending further orders
of this Court.

.SP1

[Naresh Kumar]
Court Master

[Kanwal Singh]
Court Master